

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 251
(IB)-1723(PB)/2019

IN THE MATTER OF:

Rajeev Agarwal & Ors.

.... **APPLICANT / PETITIONERS**

Vs

SPJ Infracon Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Abhishek Agarwal, Adv.

For the Respondent

ORDER

On the last date of hearing the Petitioner's counsel prayed for two weeks time which was granted and today no one present in support of the petition.

Dismissed for non-prosecution.

At this stage Mr. Abhishek Agarwal has appeared and states that that non appearance of the arguing counsel, Mr. Ayush Agarwal was due to bereavement in his family. Before the order could be signed the aforesaid was mentioned.

List for further consideration on 03.09.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)